

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:7204
ANSWERED ON:21.05.2012
TOLL RECOVERY
Mahajan Smt. Sumitra

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether some monthly income is generated by the Union Government under the provisions of toll recovery on six lane highways or by-pass roads of various States of the country;
- (b) if so, the details thereof, State-wise;
- (c) whether rules or provisions are being overlooked in view of the monthly income;
- (d) if so, the details thereof, State-wise;
- (e) whether the mandatory ancillary provisions can be relaxed as recommended by the higher technical group through lower tending process;
- (f) if so, the details thereof and if not, the reasons therefor; and
- (g) the reformatory measures proposed by the Government in regard to the higher technical provision?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

- (a) & (b) The National Highways Fee Rules 2008 neither specifically provide for, nor prevent levy and collection of fee on monthly basis. However, in case of some 6 laning projects, the concessionaires are giving revenue share/premium. The details of revenue share/premium received in the year 2011-12 is at Annexure-I.
- (c) No, Madam.
- (d) Does not arise.
- (e), (f) & (g) Does not arise.